

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 198/MP/2019

Subject : Petition under Section 29(5) of the Electricity Act, 2003 read with Regulations 111 and 115 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 2.3(7) & Part 7 of Indian Electricity Grid Code, 2010 for harmonious interpretation and application of Regulations for meeting the ends of justice and for consequential orders on revision of schedule in case of Forced Outage attributable to Force Majeure for reasons beyond the control of the generating company.

Petitioner : Teesta Urja Ltd.

Respondents : Eastern Regional Load Despatch Centre and Ors.

Date of Hearing : 25.7.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Ankur Gupta, Advocate, TUL
Shri Swati Jindal, TUL
Shri Jaideep, TUL
Shri Nipum Tayal, TUL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for harmonious interpretation and application of Regulations 2.3(7) and Part 7 of Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010, consequential order on revision of schedule in case of Forced Outage attributable to Force Majeure for reasons beyond the control of the Petitioner and to direct Eastern Regional Load Despatch Centre to revise the Schedule of the Petitioner under Power Exchange from 11.30 hrs of 17.6.2019 to 13.45 hrs of 18.6.2019 without any financial ramification. Learned counsel requested to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.
3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 9.8.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 21.8.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition and I.A shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**